Postal Corps.

- (13) Whole time/part time NCC personnel and Cadets.
- (14) Personnel of the Special Services Bureau of the Cabinet Secretariat.

6. No accounts are separately maintained of sales made to eligible civilian employees. It will, therefore, not be possible to provide the estimated value of goods sold by the Defence Canteens to persons other than those belonging to Armed Forces.

## Shifting of DCII Office from Pune

4142. SHRI MORESHWAR SAVE : Will the Minister of TEX-TILES be pleased to state :

(a) whether there is any proposal to shift the Development Commissioner Handloom (DCH) office from Pune; and

(b) if so, the reasons therefor and where it is likely to be shifted?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. There is an Office of the Regional Enforcement Officer at Pune under the Office of the Development Commissioner for Handlooms.

(b) The functions of the Enforcement Office are to implement the Handlooms (Reservation of Articles for Production) Act, 1985. There is a blanket stay of the Supreme Court on the implementation of this Act and the Rules issued thereunder. Thus, there is no work in the Enforcement Offices. All the three Enforcement Offices presently working from the reated buildings are being shifted to nearest Weavers' Service Centres (WSCs)/ Indian Institute of Handloom Technology (IIHTs). which are subordinate offices of the Office of the Development Commissioner for Handlooms. This is with a view to save expenditure on rent. phone etc. Office at Pune may be eventually shifted to Bombay to be accommodated there in the WSC, Bombay.

## Absorption of Trade Apprentices in Ammunition Factory, Khadki, Pune

4143. SHRI ANNA JOSIII: Will the Minister of DEFENCE be pleased to state:

(a) whether any memorandum demanding absorption of trade apprentices in Ammunition Factory, Khadki was submitted to the Government in January, 1991;

(b) if so, the action taken thereon; and

(c) if no action has been taken so far, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Director General, Ordnance Factories (DGOF) had received a representation in this regard from an ex-Trade Apprentice.

(b) and (c) The position is that while under the Trade Apprenticeship Act, 1961, each factory has to provide Trade Apprenticeship for a specified number of persons, no obligation is attached on the Ordnance Factories to absorb every one of them so trained. This would depend upon the available work-load and vacancies for fresh recruitment.